

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25006/2012

COMMISSIONER OF INCOME TAX-VI

Petitioner(s)

VERSUS

VIRTUAL SOFT SYSTEMS LTD.

Respondent(s)

WITH

SLP(C) Nos. 33942/2012, 29129/2012, 35430/2012, 8381/2013,  
5262/2013, 3610/2013, 5229/2013, 22197-22198/2013, 8586/2014,  
16153/2014, 13875/2014, 17581/2015, 22953/2015, 22954/2015,  
24590/2015, 24576/2015 and 25944/2015Date : 24-04-2018 These matters were called on for pronouncement  
of judgment today.For Petitioner(s) Mr. K.Radhakrishnan, Sr. Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

Mrs. Rani Chhabra, AOR

Mr. Santosh Kumar - I, AOR

Mr. Nikhil Nayyar, AOR

Hon'ble Mr. Justice R.K.Agrawal pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Abhay Manohar Sapre.

Leave granted.

Civil Appeal arising out of SLP(Civil)No.25006 of 2012 is dismissed and all the other connected appeals are disposed off in terms of the signed Reportable judgment.

Pending application, if any, stands disposed of.

(ANITA MALHOTRA)  
COURT MASTER(CHANDER BALA)  
COURT MASTER

(Signed Reportable judgment is placed on the file.)